

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**OA No. 2720 of 2017
M.A No. 2868 of 2017**

New Delhi, this the 16th August, 2017

Hon'ble Shri K. N. Shrivastava, Member (A)

Sh. Ompal (Aged about 54 years)
S/o. Late Shri. Shish Pal
Ex- S. G. Beldar
R/o. H. No. 210, Gali No. 03,
D-Block, Sudama Puri,
Ghaziabad, U.P.

...Applicant

(By Advocate : Ms. Harvinder Oberoi)

Versus

1. Chief Executive Officer,
Delhi Jal Board, GNCTD,
Varunalaya, Phase-II,
Karol Bagh, New Delhi-110 005.
2. The Director & Nodal Officer
Delhi Jal Board,
Varunalaya, Phase-II,
Karol Bagh, New Delhi-110 005.
2. Sr. AO (PD), Delhi Jal Board,
GNCTD, Varunalaya, Phase-II,
Karol Bagh, New Delhi-110 005.Respondents

(By Advocate : Mr. Rajeev Kumar)

O R D E R (O R A L)

Hon'ble Shri K. N. Shrivastava, Member (A)

Heard.

2. Issue notice to the respondents.
3. Shri Rajeev Kumar accepts notice on behalf of the respondents.
4. Ms. Harvinder Oberoi submits that that the applicant is a 100% visually impaired person. His father Late Sh. Shish Pal was working as S.G. Beldar and retired from the service of Delhi Jal Board on 30.09.2004. He was getting pension regularly. He died on

25.02.2012. The applicant being the only disabled sibling of his father is seeking grant of family pension in terms of O.M. dated 16.01.2013 (Annexure A/4). She submits that the new explanation incorporated in the said O.M. makes a disabled son or daughter of the deceased petitioner eligible for receiving family pension. She further submits that at this stage, the applicant will be satisfied if the respondents are directed to decide his pending request in terms of the ibid O.M considering this O.A itself as a representation of the applicant.

5. Mr. Rajeev Kumar, learned counsel does not have any objection to the suggestion put forth by the learned counsel for the applicant.

6. Having regards to the submissions made and without going into merits of the case, this O.A is disposed of with a direction to the respondents to consider the O.A as a representation of the applicant and decide it in terms of Annexure A/4 O.M dated 16.01.2013 of DoPT by passing a reasoned and speaking order. This shall be done by the respondents within a period of three months from the date of receipt of a copy of this order. No costs.

(K. N. Shrivastava)
Member (A)

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